

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (D.B.) No. 762 of 2013

Umesh Kuar Mahto Appellant

Versus

The State of Jharkhand Respondent

With

Cr. Appeal (D.B.) No. 763 of 2013

Puspa Devi Appellant

Versus

The State of Jharkhand Respondent

**CORAM : HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
: HON'BLE MR. JUSTICE RATNAKER BHENGRA**

For the Appellant(s) : Mr. Arwind Kumar, Advocate
(in both cases)

For the State : Mrs. Nehala Sharmin, APP

09/09.07.2020: Hearing of these criminal appeals have been convened and conducted through video conferencing.

Mr. Arwind Kumar, the learned counsel appears for the appellants and seeks adjournment.

Mrs. Nehala Sharmin, the learned APP states that in these matters on the next date of hearing the learned APP to whom the cases would be allotted shall appear.

On the request of Mr. Arwind Kumar, the learned counsel for the appellants post these matters on 20.07.2020.

(Shree Chandrashekhara, J.)

(Ratnaker Bhengra, J.)